

(ii) Construction of staff quarters at an estimated cost of Rs. 3.60 lakhs.

(iii) Beach service centre at an estimated cost of Rs. 11.15 Lakhs.

India Tourism Development Corporation

(iv) Renovation of the Kovalam Beach Resort (hotel and cottages) funds for which will be met from the lump-sum provision of Rs. 350 lakhs for "Renovations" in the ITDC's Sixth Plan.

Recovery of Bank dues from industrial Units

349. SHRI K. T. KOSALRAM: Will the Minister of FINANCE be pleased to state:

(a) details of dues from industrial units to the public sector banks during the last three years, bankwise and year-wise; and

(b) the steps being taken by the public sector banks to recover the dues from such industrial units?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) Presumably the reference is to overdue advance from industrial units. The present data collecting system does not yield information in the manner asked for. Collection of this data even on a one time basis would involve enormous labour and time. It is felt that this exercise will not yield commensurate results.

(b) Banks keep a continuous watch on individual advances through regular monitoring by way of periodical statements, analysis of financial statements, visits to parties, inspection of securities etc. At the time of internal inspections/audits of banks also, various aspects like the conduct of individual accounts including operations, security position, financial position of the borrower etc., are examined. As soon as an advance shows signs that it may prove difficult of recovery, the same is reviewed in details and steps are initiated to regularise/recover the advance. This may include attempts to nurse the unit, improve its business or diversify

its activities, enhance the profitability etc. If such steps do not bear any fruit, the relative advances are recalled and steps are initiated to recover the advances by having recourse to the security, etc. In extreme cases, legal proceedings are initiated against the borrowers/guarantors. As a result of taking timely steps, in most cases the position of the borrowers improve and the relative advances are regularised. Similarly in several cases, the advances are also recovered. It is only in extreme cases that advances may prove bad or doubtful of recovery.

Establishment of 100 per cent export-oriented units

350. SHRI K. T. KOSALRAM: Will the Minister of COMMERCE be pleased to state:

(a) the names of States which have responded to the new scheme of establishing 100 per cent export-oriented units and the number of proposals that have so far been cleared by the Centre for setting up export units;

(b) whether Tandon Committee has submitted its final report on Free Trade Zones; and

(c) if so, the principal recommendations thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI P. A. SANGMA): (a) 144 proposals have been approved under the 100 per cent Export Oriented Unit Scheme by the Board of Approval upto 12th May, 1982. These units are proposed to be set up in the following 16 States and 4 Union Territories:—

States

1. Andhra Pradesh
2. Bihar
3. Gujarat
4. Haryana
5. Himachal Pradesh
6. Jammu & Kashmir